

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No.06  
IA No. 1079/23  
And  
CP (IB) No. 258/Chd/HP/2020**

**Under Section 7, IBC 2016  
R 11 NCLT**

**In the matter of:-**

Anmol Solutions Pvt. Ltd.	Vs.	....Petitioner-Financial Creditor
Blue Coast Infrastructure Development Pvt. Ltd.		...Respondent-Corporate Debtor

**Present:** Mr. Balwinder S. Kalsi, Advocate for Petitioner-Financial Creditor  
Mr. Abhishek Chhabra, Advocate for Respondent-Corporate Debtor

**IA No. 1079/23**

This application has been filed by the Respondent-Corporate Debtor for placing on record a copy of the settlement agreement dated 20.01.2023. It is stated by the learned counsel for the petitioner-Financial Creditor that respondent-Corporate Debtor is not adhering the timeline in the settlement. One last opportunity is granted to the Respondent-Corporate Debtor to adhere the timelines in the settlement agreement, failing which, the appropriate orders will be passed. List the matter on 05.07.2023.

**CP (IB) No. 258/Chd/HP/2020**

List the matter on 05.07.2023.

**Sd/-  
(Subrata Kumar Dash)  
Member (Technical)  
May 03, 2023  
PKA**

**Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)**